MR. CHAIRMAN : I shall now put clause 3 to the vote of the House.

The question is :

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

MR. CHAIRMAN : Now, Clause 4. Mr. Daga, are you moving your amendment?

SHRI MOOL CHAND DAGA : No, Sir. I am not moving my amendment.

MR. CHAIRMAN: The question is:

"That Clause 4 stand part of the Bill"

The motion was adopted.

Clause 4 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. VENKATASUBBAIAH: I beg to move :

"That the Bill be passed".

MR. CHAIRMAN : The question is :

"That the Bill be passed".

The motion was adopted.

14.51 hrs.

MOTION *RE*-SUSPENSION OF PROVISO TO RULE 66

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): I beg to move :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess (Amendment) Bill, 1982 and the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund (Amendment) Bill, 1982".

MR. CHAIRMAN : The question is :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess (Amendment) Bill, 1982 and the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund (Amendment) Bill, 1982."

The motion was adopted.

14.53 hrs.

IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE CESS (AMENDMENT) BILL
AND

IRON ORB MINES AND MANGANESE ORE MINES LABOUR WELFARE FUND (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD) : I beg to move* :

"That the Bill to amend the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Act, 1976, be taken into consideration."